'(b) The target of 200 million is expected to be reached when all the 35,000 powerlooms sanctioned for this operation will have been installed.

Reserve Bank of India

- (c) Only to the handloom weavers who are in the co-operative fold.
- (d) It is somewhat premature to take decision on this matter.

12 Noon

STATEMENT RE SUPPLEMENTARY QUESTION TO STARRED QUESTION NO. 129 ANSWERED EARLIER.

THE MINISTER FOR TRADE (SHRID, P. KARMARKAR): Sir, with your permission, may I make a small correction in the reply that I gave to a supplementary question on Question No. 129 relating to export of fishing nets? I said that principally the fishing nets were made in the mills. I now understand that they are principally small scale industry products. The yarn and other things come from the mills, but the nets are made by small units.

PAPERS LAID ON THE TABLE

NOTIFICATIONS PUBLISHING THE COTTON TEXTILES (PRODUCTION BY HANDLOOM) CONTROL ORDER, 1956 AND AMENDMENTS TO THE COTTON TEXTILES (CONTROL) ORDER, 1948.

NOTIFICATION PUBLISHING AN AMEND-MENT TO THE COFFEE RULES, 1955

THE MINISTER FOR TRADE (SHRI D. P. KARMARKAR): Sir, on behalf of my colleague, Shri N. Kanungo, I beg to lay on the Table, under subsection (6) of section 3 of the Eessential Commodities Act, 1955, a copy each of the following Notifications:—

- (i) Ministry of Commerce and Industry Notification S.R.O. No. 1077, dated the 8th May, 1956, publishing further amendments to the Cotton Textiles (Control) Order, 1948. [Placed in library. See No. S-281/56.]
- (ii) Ministry of Commerce and Industry Notification S.R.O. No. 1077-A, dated the 8th May 1956, publishing the Cotton

Textiles (Production by Handloom) Control Order, 1956. [Placed in library. See No. S-281/56.]

Sir, I also lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of the Ministry of Commerce and Industry Notification S.R O. No. 1674 [15(2)-Plant/56], dated the 17th July 1956, publishing an amendment to the Coffee Rules, 1955 [Placed in library. See No. S-301/56.]

Annual and Audit Reports of the Damodar Valley Corporation for the year 1954-55

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): Sir, I beg to lay on the Table, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948, a copy of the Annual Report of the Damodar Valley Corporation for the year 1954-55 together with the Audit Report on the accounts of the Corporation for the year 1954-55. [Placed in library. See S-292/56.]

RESULTS OF ELECTIONS TO COMMITTEES

COURT OF THE ALIGARH MUSLIM UNIVERSITY

MR. CHAIRMAN: Shri Nawab Singh Chauhan being the only candidate nominated for election to the Court of the Aligarh Muslim University, I declare him duly elected to be a member of the said Court.

All-India Council for Technical Education

MR. CHAIRMAN: Shri Jaspat Roy Kapoor being the only candidate nominated for election to the All-India Council for Technical Education, I declare him duly elected to be a member of the said Council.

THE RESERVE BANK OF INDIA (AMENDMENT) BILL, 1956—continued

SHRI H. N. KUNZRU (Uttar Pradesh): Mr. Chairman, the Reserve Bank of India Act lays down that the expansion of the currency should bear a definite relation to the gold coin, gold